

ITEM NO.5

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).32757/2009

(Arising out of impugned final judgment and order dated 17-09-2009 in CMWP No. 2995/2005 passed by the High Court of Judicature at Allahabad)

M/S MEKASTER TELEMATICS LTD.

Petitioner(s)

VERSUS

M.D., PRADESHIYA INDUSTRIAL AND INVESTMENT
CORPORATION OF U.P. LTD. AND OTHERS

Respondent(s)

WITH

SLP(C) No. 25595/2011 (XI)

Date : 13-11-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Muneesh Malhotra, Adv.
Mr. Rajesh Srivastava, AOR
Mr. Varun Chauhan, Adv.
Ms. Suresh Kumari, Adv.
Ms. Divya Mishra, Adv.

Mr. Ranjan Kumar Pandey, AOR
Mr. Anshumaan Bahadur, Adv.

For Respondent(s) Mr. Akshat Kumar, Adv.

Ms. Anamika Agrawal, Adv.
for Mr. Anuvrat Sharma, AOR

Mr. Abhay P. Sahay, Adv.
Mr. Aditya Shankar, Adv.
Mr. Sameer Kumar, Adv.
Mr. Himanshu Shekhar, AOR

Mr. Ravindra Kumar, AOR

Mr. Ajay Sharma, AOR
Ms. Neelam Sharma, Adv.
Mr. Rajeev Sharma, Adv.

Mr. Dinesh Minocha, Adv.

Mr. Vinay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) NO.32757/2009

Leave granted.

SLP(C) No. 25595/2011

Mr. Ranjan Kumar Pandey, learned counsel says that he has given no objection to the petitioner to engage any advocate on 18th July, 2013. No one has put in appearance on behalf of the petitioner. In any event, in view of the no objection having been granted, learned counsel is discharged from the case.

It is further stated by learned counsel that as per his information, the petitioner (V.K. Jain) has since expired.

The Registry may take necessary steps in the matter.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER